NON-REPORTABLE

IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 1872/2018 (ARISING FROM SLP (C) NO.2858/2018)

THE ORIENTAL INSURANCE CO. LTD.

APPELLANT (S)

VERSUS

USHA BHAGCHANDANI & ORS.

RESPONDENT(S)

WITH

C.A. NO.1873/2018 @ SLP(C) NO. 2671/2018

JUDGMENT

KURIAN, J.

Issue notice.

- 2. Ms. Vandana Sehgal, learned counsel, appears and accepts notice for the caveator/Respondent No.1, in both the petitions.
- 3. Heard learned counsel for the parties.
- 4. Leave granted.
- 5. Learned counsel appearing for the appellant/Insurance Company has made three

- submissions: (i) It is a case of contributory negligence. However despite taking such contention, no steps have been taken by respondent(s) to implead the parties related to the vehicle which was parked on the road. (ii) There is no justification in granting additional 30%, after permitting 50% enhancement. (iii) The interest and dependent charges etc. are on higher side.
- 6. As far as issue no.(i) is concerned, it was for the appellant to take steps before the Tribunal to ensure that the driver, owner and the Insurance Company of the vehicle concerned are brought on the party array. Since that stage in any case is over, it is for the appellant to work out its remedies, if any, available under law in appropriate proceedings. As far as additional 30% is concerned, in the peculiar facts of this case and in the nature of permanent disability to Respondent No.1, we are not inclined to interfere with the addition.
- 7. However, as far as rate of interest is concerned, we are of the view that the same needs interference, having regard to the peculiar facts of this case.

 The interest is fixed at 8%.
- 8. With the above observations and directions, the appeals are disposed of.

9.	Pending	applications,	if	any,	shall	stand
disp	oosed of.					
10.	There sha	all be no orders	as t	o costs	з.	
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		•	• • • •		KURIAN	
						J.

[MOHAN M. SHANTANAGOUDAR]

NEW DELHI;

FEBRUARY 13, 2018.